of *pugree* from any tenant or anybody, but may I know from the hon. Minister whether such a ban is applicable also to the DDA, the Municipal Committee and the Municipal Corporation in regard to the houses and shops sold or allotted by them ?

SHRI H. K. L. BHAGAT : Sir, they are not collecting any *pugree*.

SHRI N. P. CHAUDHARI : Sir, it may not be in that shape, but the money they get is really *pugree;* only it is in another shape. May I know wnether he will apply the same formula to DDA, the Municipal Committee and the Municipal Corporation ? (*No reply*)

<sup>3340</sup>. The Questioner (Shri Khyomo Lotha) was absent. For answer vide col. 32 infra.]

#### Implementation of National Capital Region' Plan

•341. SHRI KHURSHED ALAM KHAN: SHRI KASIM ALI ABID : SHRI

JAGDISH JOSHI: SHRI IBRAHIM KALANIYA :

Will the Minister of WORKS AND HOUSING De pleased to state :

(a) whether a high powered committee has been set up to supervise the implementation of the National Capital Region Plan;

(b) the number of times this Committee has met during the last year; and

(c) what action Government propose to take to expedite the implementation of the Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): (a) Yes, Sir.

(b) The High Powered Board which has held meetings earlier did not hold any.meeting during *thz* last one year.

(c) The plan is already under implementation in the towns of Meerut, Gurgaon and Alwar.

SHRI KHURSHED ALAM KHAN : Sir, it is surprising that the Board has not met for one year and no action was taken or no initiative was taken to see that the meeting of the Board is held. It is also stated that implementation is being done in the various States. I would like to know from the hon. Minister what is being done, for instance, about Narela which is in the Union territory of Delhi and which is one of the ring towns to be developed.

SHRI H. K. L. BHAGAT : Sir, as far as the meeting of the Board is concerned, my Minister is calling a meeting of the Board in the first week of May this year in this connection. So far as Narela is concerned, the Total Integrated Develop-! mem Plan for Narela is yet to be prepared as issues relating to infrastructure facilities ; such as providing water supply, sewage dis-<sup>1</sup> posal, etc., and economic viability in res-! pect of disposal also, are under considera-J tion in consultation with the various agencies. Recently it was decided, in a meeting held on 16th February, 1976, to depute a joint study team consisting of the representatives of the DDA and other agencies to study the pattern of development also by the State Industrial Development Corporations in connection with The report of the development of Narela. the study team is awaited.

SHRI KHURSHED ALAM KHAN : Sir, always the initiative is taken only after the question is received. It is surprising that in the particular case of Narela which is under the very nose of the Ministry, no action is being taken, and if this is the progress of implementation of the National Capital Region Scheme, it will be completed, most probably, only in the next century. Particularly in Delhi where the population is increasing at the rate of three lakh persons per annum, if these ring towns are not developed at a faster pace, Delhi will be a very difficult place to live in. I would also like to know what is the co-ordinating agency for the various towns and States to push up and expedite the '.vork.

SHRI H. K. L. BHAGAT : Sir, already the National Capital Region Board is there. Then the Board has a Committee also which looks into this question, and co-ordi-| nation is done by the Ministry of Works and Housing. I might add, for the information of the hon. Member, that the problem is rather complex but, all the same, the plan for the National Capital Region has already been prepared-the plans for these priority towns have been prepared. Plans for other towns have to be prepared by the various States. In regard to Narela, I have already answered the question. With regard to holding of the meetin<sub>E</sub> in May I suppose so it is a compliment to the member-I have already told him

श्री जगदीश जोशी: माननीय मंत्री जी क्या यह बताने की कृपा करेंगे कि यह जो हाई पावर वोर्ड, हाई पावर कमेटी मुपरवाइज करने के लिए है, उसका संयोजक कौन है और उन्होंने मोटिंग क्यों नहीं बुलाई ?

SHRI H. K. L. BHAGAT : This meeting is to be called by the Ministry of Works and Housing. The Minister for Works and Housing is the Chairman of this Committee. Regarding who is the convenor of the Committee, perhaps it is the Secretary of the Ministry of Works and Housing. But I will have to check it up.

SHRI K. RAGHU RAMAIAH : I would like to supplement this because I am the Chairman of the Committee. It is not as though the Committee is not working. The Board did make some schemes but the Chief Ministers of various States are concerned and it is not easy to summon the Chief Ministers every day. We are not sitting idle. The schemes are prepared. They are being examined. Everything that is possible is beinc done. We have to look to all the aspects. After all, it is a very complicated matter which involves three or four State Governments.

MR. CHAIRMAN : Question Hour is over.

#### Written Answers to Questions Recovery of rent dues of Government Servants' Houses

## \*338. SHRI. SYED AHMAD HASHMI : Will the Minister of WORKS AND HOUS-ING be pleased to state :

(a) whether Government have evolved or propose to evolve a summary procedure for recovery of rent from defaulting tenants in occupation of the houses cc those Government employees who have sought to recover possession of their own houses under section 14-A of the Delhi Rent Control (Amendment) Act, V976, particularly in such cases in which tenants are trying to use non-payment of rent dues as an instrument to prevent the Government servants concerned from taking possession of their own houses; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MfNrSTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : (a) No. Sir. (b) Does not arise.

# Price of Sugarcane in Assam and Nagaland

\*340. SHRI KHYOMO LOTHA : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether it is a fact that the price of sugarcane is lowest in Assam and Naga-land as compared to that prevailing in other sugarcane - producing States in the country;

(b) if so, what is the reason therefor; and

(c) whether there is any proposal under Government's consideration to raise the price of sugarcane in Assam and Nagaland in the near future ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN : (a) and (b) Assam and Nagaland have now only one sugar mill each. Because of the recovery in Assam and Nagaland being 8.38% and 6.65% respectively, *i.e.*, well below the basic minimum recovery of 8.5%, the statutory cane prices notified by the Government of India is the basic minimum of Rs. 8.50 per quintal in both the cases There are several factories in other States also with recoveries of 8.5% or less having the same notified statutory minimum cane price of Rs. 8.50 per quintal.

(c) No. Sir.

## Setting up of a National Commission on Housing

\*342. DR. RAIAT KUMAR CHAKRA-BARTI : SHRI NABIN CHANDRA BURAGOHAIN : SHRI NRIPATI RANJAN CHOUDHURY: SHRIMATI LEELA DAMODARA MENON: SHRI DEORAO PATIL:

Will the Minister of WORKS AND HOUSING be pleased to state :

a | whether Government have decided to set up a national commission for formulating a comprehensive policy on housing; and

(b) if so. the details thereof?